

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing



T.A.62/4888/2020 (SWP.No.726/2012)

This the 04th day of December, 2020

**HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Mumtaz Ahmad Raina, S/o Abdul Karim Raina, R/o Salamabad, Uri, Baramulla, Aged: 50 years.

.....Applicant
(Advocate:- Mr. Jahangir Iqbal Ganai)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Government PHE&I&FC Department, Civil Secretariat, Srinagar
2. Mr. Taj Mohi ud din, Hon'ble Minister for PHE/I&FC Department, Civil Secretariat, Srinagar.
3. Chief Engineer, Kashmir Irrigation & Flood Control Department, Srinagar.
4. District Superintending Engineer Hydraulic Circle Sopore.
5. Executive Engineer, Hydraulic Division, Uri

.....Respondents
(Advocate:- Mr. Rajesh Thappa, Id. Deputy Advocate General)

O R D E R
[O R A L]

Mr. Justice L. Narasimha Reddy, Chairman:

Learned counsel for the applicants submits that the T.A. has become infructuous on account of certain developments.

2. Accordingly, the T.A. is dismissed as infructuous. There shall be no order as to costs.

(A.K. BISHNOI)
MEMBER (A)

(JUSTICE L. NARASIMHA REDDY)
CHAIRMAN

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